

(c) and (d) The FCRA, 2010 and FCRR, 2011 are legislative measures which are already in force for regulating foreign contribution to NGOs.

Deteriorating condition of jails

409. SHRI HARIVANSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of deteriorating conditions of jails in the various parts of the country; and

(b) if so, what steps are being taken to improve the appalling conditions of jails in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Prisons is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of State Governments. However, the Government of India has been providing support and guidance to the States in efficient prison management through various advisories issued from time to time. The Government of India brought out the Model Prison Manual 2016 in May last year, which has dedicated chapters on Custodial Management, Maintenance of Prisoners, Medical Care, Welfare of Prisoners, Staff Development etc. The guidance provided in the Prison Manual is intended to improve the condition of prisons and prison inmates. The Prisons Manual was forwarded to all States and Union Territories in May 2016 and is intended to serve as a guide for the States to draw from and adopt best practices provided in the Manual.

Assets bought by naxalites

†410. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that movable and immovable assets have been bought by the naxalites in many parts of the country;

(b) if so, the names of the States along with locations therein where assets have been bought, the details thereof;

(c) whether Government has taken over/ would take over the assets of naxalites; and

(d) if so, the assets which have been taken over or proposed to be taken over, if not, the reasons therefor?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As informed, properties of LWE cadres amounting to the tune of approximately ₹ 6.44 crore and ₹ 1.38 crore have been seized in Bihar and Jharkhand respectively.

The list of cases of seizure/attachment of properties u/s 25 UAP Act as well as sealing of house by the State Governments is given in the Statement.

Statement

Seizure/attachment of properties u/s 25 UAP Act.

Sl. No.	District	PS case no.	Property seized (Value approx.)
1	2	3	4
1.	Aurangabad	Goh (Aurangabad) PS case no. 140/13 dt. 18.07.13	7,500,000.00
2.	Munger	Naya Ramnagar PS case no. 93/12 dt. 26.07.12	7,100,000.00
3.	Jamui	Chandramandi (Dist.-Jamui) PS case no. 34/13 dt. 11.04.13	5,050,000.00
4.	Sitamarhi	1. (Siramarhi) PS case no. 90/13 2dt. 12.07.12, 2. Sitamarhi PS case no 450/13 2dt. 03.07.12 and 3. Runni Sadpur (Sitamarhi) PS case no. 178/12 2dt. 20.06.12	4,000,000.00
5.	Aurangabad	Aurangabad nagar PS case no. 115/12 dt. 26.03.12	3,100,000.00
6.	Jehanabad	Jehanabad PS case no. 206/12 dt. 02.06.12	2,750,000.00
7.	Aurangabad	Pauthu (Aurangabad) PS case no. 14/10 dt. 16.04.10	2,500,000.00
8.	Aurangabad	Goh (Aurangabad) PS case no 140/13 dt. 18.07.13	2,500,000.00
9.	Aurangabad	Goh PS (Aurangabad) PS case no 140/13. dt. 18.07.13	2,500,000.00
10.	Aurangabad	Goh (Aurangabd) PS cse no. 140/13 dt. 18.07.13	2,000,000.00

1	2	3	4
11.	Munger	Kharagpur (Munger) PS case no. 265/10 dt. 26.10.10	1,900,000.00
12.	Gaya	Rampur PS case no. 68/13 dt. 14.04.13	1,500,000.00
13.	Aurangabad	Goh PS (Aurangabad) case no. 140/13 dt. 18.07.13	1,200,000.00
14.	Aurangabad	Pauthu (Aurangabad) PS case no. 14/10 dt. 16.04.10	1,000,000.00
15.	Aurangabad	Aurangabad Town PS case no. 115/12 dt. 26.03.12	900,000.00
16.	Munger	Kharagpur (Munger) PS case no. 242/09 dt. 09.12.2009	900,000.00
17.	Sitamarhi	Riga (Sitamarhi) PS case no. 98/12 dt. 12.07.12	880,021.00
18.	Munger	Dharhara PS case no. 74/11 dt. 02.07.11	800,000.00
19.	Aurangabad	Pauthu (Aurangabad) PS case no. 14/10 dt. 16.04.10	700,000.00
20.	Aurangabad	Pauthu (Aurangabad) PS case no. 14/10 dt. 16.04.10	600,000.00
21.	Aurangabad	Goh (Aurangabad) PS case no. 140/13 dt. 18.07.13	250,000.00
22.	Aurangabad	Goh PS (Aurangabad) PS case no. 140/13 dt. 18.07.13	180,000.00
23.	Munger	Muffasil PS case no. 28/14	102,800.00
24.	Jehanabad	Hulasganj PS case no. 44/12 dt. 05.07.12	74,000.00
25.	Patna	Paliganj PS case no. 113/12 dt. 25.02.12	68,000.00
26.	Aurangabad	Aurangabad Nagar case no. 115/12 dt. 26.03.12	50,000.00
27.	Aurangabad	Goh (Aurangabad) PS case no 140/13 dt. 18.07.13	50,000.00
28.	Aurangabad	Goh (Aurangabad) PS case no 140/13 dt. 18.07.13	25,000.00
29.	Munger	Kharagpur PS case no. 189/12 dt. 18.10.12	12,250.00
30.	Aurangabad	Khudwa PS case no. 47/13 dt. 18.10.13	1,700,000.00

1	2	3	4
31.	Sitamarhi	Riga (Sitamarhi) PS case no. 98/12, Sitamarhi PS Case no. 450/12, Runnisaipur case no. 178/12	10,000,000.00
32.	Jamui	Laxmipur PS case no. 137/11 dt. 11.09.11	2,493,123.00 64,385,194.00
Seized properties of LWE cadre in Jharkhand			
1.	Hazaribagh	Amar Singh Bhokta @ Laxaman @ Kohram @ Ibrahim	House sealed in Shivdayal Nagar under Police Station Katkamdag, Hazaribagh on 06.03.2017.
2.		Rohit Yadav S/o Nandu Yadav	25,15,000/-
3.		Kamlesh Ganjhu S/o Mahabir Ganjhu	36,14,000/-
4.	Chatra	Aakarman ji @ Ravindra Ganjhu @ Ramvinayak Singh Bhokta	House in Lawalong, Chatra, worth 58,50,000/-
5.	Ranchi	Dinesh Gope S/o Kameshwar Gope	i) Khata No. 171, Plot No. 177, area 38.3.6 sq.ft. at Hehal, Ranchi ii) Khata No. 188, Plot No. 1479, 4.80 area 9 dic, iii) Vehicle Scorpio, and Car Santro and JCB- 01, Flat No. 4/D, Brij Vinay Apartment, Hehal, Ranchi
6.	Giridih	Nunuchand Mahto @ Numa @ Gandhi	Two houses at Pirtand in Giridih costing ₹ 6,29,500/-
7.		Ranvijay Mahto @ Nepal Mahto @ Sanjay	Plot No. 3204, area 2 dic and constructed house costing ₹ 11,48,047/-.